

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 736 of 2003

Jabalpur, this the 4th day of November, 2003

Hon'ble Shri Sarweshwar Jha, Administrative Member  
Hon'ble Shri G. Shanthappa, Judicial Member

Dinesh Sharma,  
Jagdish Prasad Sharma,  
Aged about 49 years,  
Qr. No. 2-B, Street No. 25,  
Sector-VII, Bhilai,  
Distt. Durg.

... Applicant

(By Advocate - Shri S. Paul & Shri V. Tripathi)

V e r s u s

1. Union of India,  
Through its Secretary,  
Ministry of Communication,  
Dept. of Post, New Delhi.
2. The Chief Post Master General,  
Chhattisgarh Circle,  
Raipur (CG).
3. The Assistant Director  
(Staff), Raipur Region,  
Raipur (CG).
4. The Post Master General,  
Raipur Region, Raipur.
5. The Sr. Superintendent of Post  
Offices, Durg, Distt. Durg.
6. Rajendra Kumar Vaishnav.
7. Chhagan Lal Deshmukh.
8. Shri Narbad Ram Patel.
9. Shri Abdul Saleem Khan,

Sl. No. 6 to 9 through the  
Superintendent of Post Offices,  
Durg, Distt. Durg.

... Respondents

O R D E R (Oral)

By Sarweshwar Jha, Admnv. Member -

Heard.

The applicant seems to be having the grievance that the marks that he has secured in the examination for appointment as Postman/Mail Guard should have been higher than what he has secured. Accordingly, he had sought revaluation of his

answer sheets which has been turned down by the respondents on the ground that there is no provision for revaluation. He himself has not been able to lay hands on any relevant provisions permitting revaluation of papers in such situations.

2. It is observed that the posts of Postman/Mail Guard for which the examination was conducted and for which he appeared were in all 4, 3 of which were reserved for OBC and only one was meant for OC (general category) candidates. From the list of successful candidates kept at Annexure A-6, it is observed that 3 OC (general category) candidates have been selected on the basis of the said examination. Rest of the candidates shown in the said list belong to OBC category and ST category. That being the case, it appears that the respondents have gone strictly according to the advertisement, down scheme for the said examination as laid ~~in~~ in their orders placed at Annexure A-1 and Annexure A-2. It is also observed that the respondents have quite appropriately apprised the applicant of the marks that he had secured in the said examination and also informed him ~~XXXXXX~~ that no revaluation can be permitted under the rules relevant in his case. That being the case, we are not in a position to appreciate as to why this Original Application has been preferred, there being no specific cause of action or cause of grievance.

3. Keeping the facts and circumstances of the case and also after hearing the learned counsel for the applicant, we are constrained to take a view that there is no basis for bringing up this OA and, therefore, we do not find it to be admitted.

Contd....3/-



4. Accordingly, this Original Application is dismissed at the admission stage itself.



(G. Shanthappa)  
Judicial Member



(Sarweshwar Jha)  
Administrative Member

"SA"

प्रताङ्कन सं. ओ/न्या..... जलालपुर. दि.

प्रतिनिधि आगे रिक्त

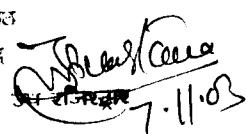
(1) संस्था. नाम. न्यायालय. नाम. न्यायालय. जलालपुर

(2) आवेदन नं. न्यायालय/न्या..... नाम. न्यायालय

(3) प्रताङ्कन दी/श्रीमती/द्वा. .... नाम. न्यायालय

(4) नाम. न्यायालय. नाम. न्यायालय

S. Paul, Advocate



7.11.03

